

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 123
IB- 71/(ND)/2021

IN THE MATTER OF:

Three C Projects Pvt. Ltd. Through its Resolution Professional
....**Applicant**

Vs.

M/s Three C Facility Management Pvt. Ltd.**Respondent**

Order under Section 7 of IBC.

Order delivered on 26.02.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant	:
For the Home Buyer	: Mr. Akesh Kumar, Adv. Ms. Preeti Kashyap, Adv. Mr. Ankit Sharma, Adv.
For the Respondent	: Mr. Abhay Kaushik, Adv.

ORDER

Learned Counsel for the Corporate Debtor accepts notice and undertakes to file Vakalatnama within five days and reply within two weeks, with copy in advance to the other side. Rejoinder, if any, one week thereafter, with copy in advance to the other side.

List on 20.04.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)